

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1899
ANSWERED ON:04.12.2014
LAND ACQUISITION ACT
Kothapalli Smt. Geetha

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has provided alternative arrangements and rehabilitation package to the tribal people being affected by Polavaram Project in Andhra Pradesh under Land Acquisition Law; and

(b) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (b) Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013, acquisition of land, provision of compensation rehabilitation, resettlement etc. is responsibility of the "appropriate Government". However, the information regarding provision of alternative arrangements and rehabilitation package to the tribal people being affected by Polavaram Project is being collected from the states of Andhra Pradesh and Telangana.